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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No. 244/97 in OA No. 1401/97

New Delhi, this 3rd day of November, 1997

Hon'ble Shri Justice K.M. Agarwal, Chairman  
Hon'ble Shri S.P. Biswas, Member(A)

Shri Manphool Singh Sharma  
77, Sharda Niketan  
Pitampura, Delhi-34

.. Applicant  
(By Shri V.K. Malhotra, Advocate)

versus

1. Director of Education  
Old Sectt., Delhi
2. Dy. Director of Education  
Dt. North, Lucknow Road  
Timarpur, Delhi
3. Vice Principal/HQew Delhi  
Govt. Boys Sec. School  
Bagh Karkhan, Delhi-7
4. Drawing & Disbursing Officer  
Govt. Boys Sec. School, Delhi-7
5. Chief Secretary  
Delhi Administration  
5, Alipur Road, Delhi

.. Respondents

ORDER(in circulation)  
Hon'ble Shri S.P. Biswas

The applicant seeks review of the order and judgement passed in OA 1401/97 on 26.8.97 on the ground that there is an error on the face of the record. The operative portion of the judgement is as under:

"After a lapse of considerable time, we are of the view that the applicant cannot claim the reliefs of the nature claimed in this application on any ground whatsoever that the similar relief has been given to other persons. Accordingly, this application is hereby dismissed as barred by time. Application for condonation of delay is also rejected because we do not consider the grounds to be sufficient to condone such an exorbitant delay".

2. At the outset, it is made clear that the scope of review is very limited. The Tribunal is not vested with

any inherent power of review. It exercises that power under Order 47, Rule 1 of CPC which permits review if there is (1) discovery of a new and important piece of evidence, which inspite of due diligence was not available with the review applicant at the time of hearing or when the order was made; (2) an error apparent on the face of the record or (3) any other analogous ground.

3. -None of the above said ingredients are available in the present RA. The grounds advanced by the review applicant had already been carefully considered by us at the time of hearing and the applicant has not come with any fresh point in support of his case that would warrant us to review the judgement.
4. In the circumstances, the RA is summarily rejected having no force.

  
(K.M. Agarwal)

Chairman

  
(S.P. Biswas)

Member (A)

/gtv/